MR. SPEAKER : Even if the hon. Minister wants to make a statement now, he ought to have written to me earlier. He cannot make the statement now; I cannot ask him to do it either. If the hon. Member wants to raise it still, that is a different matter.

SHRI S. M. BANERJEE : Let the hon. Minister make a statement.

MR. SPEAKER : I would not allow it. Nothing will be recorded.

SHRI S. M. BANERJEE:**

MR. SPEAKER : He can write to me later. There are some methods to be followed for raising these issues. Everybody cannot just get up and raise these things in this manner. At least one day during this session, he should give freedom to other Members also.

SHRI S. M. BANERJEE : **

SHRI HUKAM CHAND KACHWAI (Ujjain): **

MR. SPEAKER : Nothing will be taken down. I am on my legs now. I know that when Shri S. M. Banerjee has risen, Shri Hukam Chand Kachwai, cannot afford to lose the chance. Shri S. M. Banerjee has had his say already; he has referred already to the bank employees' strike and he has said that some statement should be made.

SHRI VASUDEVAN NAIR (Peermade) : It is a serious matter.

MR. SPEAKER : I agree that it is a serious matter. But my objection is not to the matter but to the method of raising it. That is my objection. I agree the matters are serious. The engineers' strike bankmen's strike or some other factory strike—all these are important.

SHRI S. M. BANERJEE : Do not be angry.

MR. SPEAKER : No question of being angry.

SHRI S. M. BANERJEE : **

SHRI JYOTIRMOY BASU (Diamond Harbour) : **

MR. SPEAKER : Nothing that has been said will be taken down. Because there is President's rule in Haryana, West Bengal and UP, this House cannot be converted into an Assembly. These things must be done under the rules.

12.31 hrs.

PAPERS LAID ON THE TABLE—*contd.*

FOODGRAINS MOVEMENT RESTRICTIONS (EXEMPTION OF CERTIFIED SEEDS) AMENDMENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Foodgrains Movement Restrictions (Exemption of Certified Seeds) Amendment Order, 1968, published in Notification No. G.S.R. 303 in Gazette of India dated the 17th February 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-241/68]

EMPLOYEES' PROVIDENT FUNDS AMENDMENT) SCHEME, ANNUAL REPORT ON THE EMPLOYEES' PROVIDENT FUNDS SCHEME AND CONCLUSIONS OF THE TWENTY-SEVENTH SESSION OF STANDING LABOUR COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

(1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1968, published in Notification No. G.S.R. 259 in Gazette of India dated the 10th February, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [*Placed in Library. See* No. LT-242/68].

** Not recorded.

[Shri S. C. Jamir]

(2) A copy of the Annual Report on the working of the Employees'. Provident Funds Scheme, 1952 for the year 1966-67. [*Placed in Library. See* No. LT—243/68]

(3) A copy of the Main Conclusions of the Twenty-seventh Session of the Standing Labour Committee held at New Delhi on the 30th September, 1967. [*Placed in Library. See No.* LT-244/68].

12.32 hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTEENTH AND SIXTEENTH REPORTS

SHRI M. R. MASANI (Rajkot): I beg to present the following Reports of the Public Accounts Committee :—

(1) Fifteenth Report on Appropriation Accounts (Defence Services), 1965-66 and Audit Report (Defence Services), 1967.

(2) Sixteenth Report on Appropriation Accounts (Defence Services), 1965-66, and Audit Report (Defence Services), 1967 —Defence Production.

12.32½ hrs.

STATEMENT ON COMMONWEALTH IMMIGRANTS BILL OF THE UNITED KINGDOM

MR. SPEAKER : Shri Bhagat.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मुझे इस पर ऐतराज है।

श्री अटल बिहारी वाजपेयी : हमने इसके बारे में ध्यान आकर्षण सूचनायें दी थीं लेकिन आपने उन्हें स्वीकार नहीं किया। अब हम प्रश्न नहीं पूछ सकते। हमें शिकायत है कि भारत सरकार को इस मामले में जो कुछ करना चाहिये वह नहीं कर रही है। या तो आप इस पर पृथक चर्चा का मौका दें।

MR. SPEAKER : Let him study the statement. I will also go through it more carefully.

श्री मधु लिमये : व्यवस्था के बारे में आप मेरी बात सुन लीजिये।

अध्यक्ष महोदय, मैं आप का ध्यान नियम 372 की ओर दिलाना चाहता हूं :

"A statement may be made by a Minister on a matter of public importance with the consent of the Speaker, but no question shall be asked at the time the statement is made".

तीसरी लोक सभा में इस नियम के बावजूद यहां पर यह परम्परा थी कि स्पष्टीकरण के तौर पर प्रश्न पूछे जाते थे। लेकिन उस के बाद समय बचाने के लिये आपने यहां पर यह प्रणाली कायम की कि जब मंत्रियों के वक्तव्य होंगे तो उस पर सवाल नहीं पूछे जायेंगे, लेकिन अगर मामला गंभीर हो तो आप या तो आधे घंटे की या एक घंटे की बहस की, जो नई प्रक्रिया है नियम 193 के तहत, उसके मुताबिक उसकी इजाजत देंगे और देते रहे हैं। साथ साथ जो हमारी ध्यान दिलाने की प्रक्रिया है, मुझे ऐसा लग रहा है कि उस को बिल्कुल खत्म किया जा रहा है। आज भी कोई ध्यान आकर्षण प्रस्ताव नहीं लाया गया, कल भी नहीं लाया गया था। कई कई दिन ऐसे ही जा रहे हैं। पहले यहां ऐसा इंतजाम था कि कभी कभी ध्यान आकर्षण प्रस्ताव में दस-दस और पन्द्रह पन्द्रह नाम होते थे और सब को प्रश्न पूछने का मौका दिया जाता था। आपने कहा कि इस तरह से काम नहीं चल पायेगा। इस लिये हमने अपने अधिकारों पर रोक लगाई कि एक ध्यान आकर्षण प्रस्ताव में पांच से अधिक नाम नहीं होंगे। अगर एकसे अधिक हस्ताक्षर होंगे तो एक की ही नोटिस मानी जायेगी। चाहे जितना महत्वपूर्ण सवाल हो, एक व्यक्ति एक से अधिक ध्यान दिलाने का मामला नहीं उठायेगा। आप देखिये कि हम ने अपने अधिकारों पर कितनी रोक लगाई है। नियम 372